

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1951**  
TO BE ANSWERED ON 29.11.2019

**WELFARE OF PARENTS AND SENIOR CITIZENS ACT 2007**

1951. MS. MIMI CHAKRABORTY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that none of the destitute mothers of Vrindaban has sought for maintenance law enacted in 2007;
- (b) if so, whether the "Maintenance and Welfare of Parents and Senior Citizens Act 2007" was made to provide relief to helpless women of the country;
- (c) the proposal of the Government to initiate a detailed study on the issue and to ensure justice to such women; and
- (d) the details of such cases reported under WPSC Act 2007 in the last 10 years and action taken by the Government therein, State-wise?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SRIMATI SMRITI ZUBIN IRANI)

- (a) & (b): The Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act has been enacted in December 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides inter-alia for maintenance of parents/ senior citizens by children/ relatives made obligatory and justiciable through Tribunals, revocation of transfer of property by senior citizens in case of neglect by relatives, penal provision for abandonment of senior citizens, establishment of Old Age Homes for indigent Senior Citizens, adequate medical facilities and security for Senior Citizens.
- (c) Provisions of the MWPSA Act, 2007 are implemented through Tribunals, constituted by the State Governments in the respective States. No detailed study of the implementation of the provisions of the Act has been undertaken till date.
- (d) Data in this regard is not maintained centrally.

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